

DA. 524/98

Order # 294.99

A copy of order
may be given to
both the counsels.

29.4.99

It is submitted by the learned Counsel for the petitioner that inadvertently, he has enclosed annexure(s) in the Original Application and theretofore, he wants to bring this fact to the notice of the Tribunal. The above submission is noted.

Learned Counsel for the petitioner has filed a Memo stating that Asst. Superintendent of Post Offices (Ar. 3), Jagat Singhpur, in this case, has in the meanwhile had issued public notification and the petitioner had applied for the post of E.D. Packell, Kaduapada and even though, he had got higher marks than the selected candidate, the departmental authorities have wrongly ignored his case and selected another person, which is under challenge in O.A. 151/99. In view of this it is submitted by the learned Counsel for the petitioner that this O.A. has become infructuous.

Heard Shri P.K. Padihi, learned Counsel for the petitioner and Shri V.B. Mohapatra, learned Addl. Standing Counsel. In view of the submission made by the learned Counsel for the petitioner, this O.A. is disposed of for having become infructuous.

Vice-Chairman

Member(s)

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